

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 12.11.2020

**Misc. Application No. 316 of 2020
(Delay Application)
And
Misc. Application No. 318 of 2020
(Exemption from filing duly
affirmed affidavit)
And
Appeal No. 280 of 2020**

Mr. Rakesh Kumar Gupta & Ors. Appellants

Versus

Securities and Exchange Board of India & Anr. ... Respondents

Mr. Salman Khurshid, Senior Advocate with Mr. Manish Batra,
Advocate for the Appellants.

Ms. Kinjal Bhatt, Advocate with Mr. Hersh Choudhary, Advocate i/b
Vidhii Partners for the Respondent Nos. 1.

Mr. Sumit Nagpal, Advocate for the Respondent Nos. 2.

ORDER :

1. An email was received by the registry from Mr. Manish Batra,
the learned counsel appearing for the appellants praying for an
adjournment. Mr. Manish Batra is also present and submitted that

thes adjournment application was filed on the instruction given by the appellant. On the other hand, Mr. Salman Khurshid, the learned senior counsel also appearing for the appellants has prayed that the appeal may be heard.

2. We find that the appellants have not complied with the interim order and on this aspect the learned senior counsel contended that the appellants will ensure that the payments are deposited at the earliest.

3. In view of the aforesaid, the matter is adjourned and will now be listed on November 23, 2020. Proof of deposit pursuant to the interim order passed by this Tribunal shall be filed through an affidavit on or before next date. Rejoinder may also be filed on or before next date.

4. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.

5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy

of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C. K. G. Nair
Member

Justice M. T. Joshi
Judicial Member

12.11.2020
PTM